

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR.

OPPNO. St.(N) No. 72/94 199
TRXXNO.
O.A.NO. 563/94

DATE OF DECISION 18.4.1994

Shri G.P.Wankhede

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

1. Whether it be referred to the Reporter or not ? *NO*
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ? *NO*

MR.Kolhatkar
(M.R.KOLHATKAR)

MEMBER (A)

M.S.Deshpande
(M.S.DESHPANDE)
VICE CHAIRMAN

mbm:

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

CAMP : NAGPUR

St.(N) 72/94 (O.A. 563/94)

Shri Gautam Pundlik Wankhede

... Applicant

V/S.

Union of India & Ors.

... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Shri M.R.Kolhatkar

Appearance

Shri N.S.Bhoyar
Advocate
for the Applicant

ORAL JUDGEMENT

Dated: 18.4.1994

(PER: M.S.Deshpande, Vice Chairman)

Heard counsel for the applicant. It is apparent from the prayer clause that relief is being sought in respect of dismissal of the applicant on 25.4.1986 of which he was informed on 14.1.1987. The second relief is sought is about a direction against the Respondents No. 1 & 2 for granting the applicant's pension with all ancillary benefits w.e.f. 6.4.1975. The learned counsel for the applicant states that his representation to the respondents dated 17.11.1987 is still pending. The applicant should have approached the Tribunal within one and half years of the making of the representation which he has not done and a reason has not been explained.

2. The OA. is dismissed summarily as barred by time.

M.R.Kolhatkar
(M.R.KOLHATKAR)

MEMBER (A)

M.S.Deshpande
(M.S.DESHPANDE)

VICE CHAIRMAN

mrj.

(2)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Review Petition No.71/94
in
Original Application No.563/94

Gautam Pundlik Wankhede .. Petitioner

-versus-

Union of India & Ors. .. Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande
Vice-Chairman

Hon'ble Shri M.R.Kolhatkar, Member(A)

TRIBUNAL'S ORDER ON REVIEW PETITION
BY CIRCULATION

Date: 1-7-94

(Per M.R.Kolhatkar, Member(A))

In the oral judgment sought to be reviewed it was noted that the applicant had sought pensionary benefits from 6-4-75 and it relates to representation dated 17-11-87 in respect of which the O.A. was filed on 13-4-94. The O.A. was dismissed on the short ground that the applicant did not approach the Tribunal within one and half years of the making of the representation and the reasons for delay have not been explained.

2. In the review petition it has been stated that the ~~respon~~ reasons for delay were explained in sub para No. 4,5,6 and 7 of the O.A. We had already noted these paras and these paras do not bring out the specific reasons leading to the delay in filing of the O.A.

3. There is no merit in the Review petition which is accordingly rejected.

M.R.Kolhatkar
(M.R.KOLHATKAR)
Member(A)

M.S.Deshpande
(M.S.DESHPANDE)
Vice-Chairman